

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 17.12.2012

OA No. 813/2012

Mr. Amit Mathur, counsel for applicant.

This Original Application is directed against the order dated 19.11.2012 (Annexure A/1) by which a penalty of removal from service has been imposed upon the applicant. It is not disputed that against the order dated 19.11.2012 (Annexure A/1) passed by the Disciplinary Authority, the applicant has filed an appeal before the Appellate Authority and the same is pending consideration. In view of this fact, the present Original Application is premature and the same deserves to be dismissed as the remedy which has been availed has not been exhausted by the applicant. However, considering the request of the applicant, it is expected from the Appellate Authority to decide the appeal of the applicant expeditiously in accordance with the provision of law.

With these observations, the present Original Application stands dismissed as premature.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

Kumawat

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

*Recd
200 Extra Saif
23/12/13 for Amit Mathur
Rathore*